

FIR No.318/2020
u/s 379/411 IPC
PS Kirti Nagar
S/v Rohit @ Jaat

02.08.2021

Matter taken up through VC.

Present: Ld. APP for the State.

Sh. Tarun Kumar, Ld. LAC for accused/ applicant Rohit @ Jaat.

An application for interim bail for 90 days in accordance with the resolution passed by High Powered Committee is moved on behalf of accused / applicant Rohit @ Jaat.

Heard. Perused the reply filed by IO.

As per reply of IO, accused is involved in multiple cases. Accordingly, accused does not fall within the guidelines laid down by the Hon'ble High Powered Committee. Accordingly, the present application moved on behalf of accused / applicant Rohit @ Jaat is hereby dismissed.

Copy of order be given dasti.

At this stage, ld. LAC has prayed that accused be granted regular bail and he wishes to make submissions regular bail.

On request, arguments on regular bail are heard.


It is submitted by ld. counsel for the accused / applicant that accused has nothing to do with the present case and has been falsely implicated. It is further submitted that accused is in JC since long. It is stated that alleged recovery has already been effected, charge sheet has been filed and accused / applicant is no more required for any custodial interrogation. It is further submitted that accused / applicant is ready to abide by the terms of the bail.

Bail application is opposed by Ld. APP for the State stating that accused is a habitual offender and may abscond or tamper with the evidence if released on bail.

Considering the abovesaid submissions and the fact that recovery has been effected and charge sheet has been filed, accused / applicant Rohit @ Jaat is no more required for any custodial interrogation. Hence, accused Rohit @ Jaat is admitted to bail on furnishing bail bond in the sum of Rs.20,000/- with one surety of like amount subject to following conditions:-

1. That he shall not tamper or intimidate the witnesses.
2. That he shall appear on each and every date of hearing.
3. That he shall furnish his address as and when he changes the same.

Application is accordingly disposed off. Copy of order be provided electronically to the ld. LAC for the accused, as prayed for.


(Manish Jain)

MM-01 /(West)/THC:Delhi : 02.08.2021

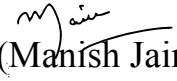
Challan NO.DL17959210710110338
Veh. No.DL8S AB 7166
Circle Model Town

02.08.2021

Present: Ld. APP for the State.

None for applicant / accused.

Let bailable warrant in sum of Rs.5,000/- be issued against the
accused returnable for 10.08.2021.


(Manish Jain)

MM-01(West)/THC:Delhi:02.08.2021